NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 3303/2024 In C.P. (IB)/2295(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.06.2024**

NAME OF THE PARTIES: AMERICAN EXPRESS BANKING CORP VS SUNIL HITECH ENGINEERS LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 3303/2024 -

1. Mr. Rakesh Gupta, Advocate appeared for the Liquidator.
2. The present application is filed by the Liquidator under Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 seeking six-month extension of liquidation period.
3. Learned Counsel for the Liquidator submits that Corporate Debtor has been sold as going concern, however six Interlocutory Applications are pending before this Bench and Appeals against order passed by this Bench are also pending in Hon'ble NCLAT.
4. In view of the aforesaid, we find appropriate to allow extension of six months liquidation period from 11.06.2024 to 10.12.2024.
5. Accordingly, **IA No. 3303/2024** is **allowed** and **disposed of**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna